

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.231- IA/1005(AHM)2024
in
CP(IB) 198 of 2017

Proceedings under Section 9 IBC

IN THE MATTER OF:

Parshwanath Enterprise
V/s
Anil Technoplus Ltd

.....Applicant

.....Respondent

Order delivered on: 24/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Natasha Shah, Adv.
For the Respondent :

ORDER

IA/1005(AHM)2024

This is an application filed by the applicant to allow modification of the list of stakeholders.

Heard Ld. Counsel for the applicant. Ld. Counsel for the applicant is directed to file financial statements upto 31.03.2024.

List for further consideration on 23.09.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)